

àITEM NO.30

COURT NO.9 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
3676/2016

(Arising out of impugned final judgment and order dated 14/08/2015
in CRLAP No. 1010/1983 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

GODHA SINGH

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 04/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Ranjit Rao, AAG

Rajiv Yadav,Adv.

Ms. Pallavi Pratap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(VINOD KUMAR)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER